

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

DA 1482/93

2

New Delhi this the 3rd day of December, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri N. Sahu, Member (A)

In the matter of

1. Jacob Varghese,
Technical Assistant,
Department of Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.
2. B.K.Tyagi,
Technical Assistant,
Department of Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.

(None for the applicants)

...Applicants

Vs.

1. Union of India through
Secretary,
Ministry of Science and Technology,
Mehrauli Road, New Delhi.
2. Prashant Mali(Direct Recruittee)
Technical Assistant
D/O Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.
3. Hari Bans Singh (Direct Recruittee),
Technical Assistant,
D/O Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.
4. Kum. Indu Bala(Direct Recruittee),
Technical Assistant,
D/O Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.
5. Sunil Kumar Aggarwal(Direct Recruittee)
Technical Assistant,
D/O Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.
6. Smt. Tulika Srivastava,
Technical Assistant,
D/O Science and Technology,
M/O Science and Technology,
Mehrauli Road, New Delhi.

(Service to respondents No.2 to 6 is to
be effected through respondent No.1
i.e. UOI through its Secretary)

(None for the respondents)

... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

9

This case has been listed at Serial No.6 in today's cause list. In the circumstances, we have perused the pleadings. We note that after the replies were filed by the respondents in December, 1993, the applicants had not filed any rejoinder to rebut the averments made by them. The applicants have challenged the provisional seniority list dated 8.8.90 and the final seniority list dated 30.10.91. This O.A. has been filed on 5.6.93. The official respondents in their reply have taken a preliminary objection that the application is barred by limitation. We find that the applicants have not even filed a. Miscellaneous Application for condonation of delay. In the circumstances of the case, the application is barred by limitation under Sections 20 and 21 of the Administrative Tribunals Act., 1985.

2. Apart from that since none had appeared for the applicants even on the previous date and no rejoinder has been filed, it appears that the applicants are not interested in pursuing their cases and have accepted the stand taken by the respondents in the case.

3. In view of the above facts and circumstances of the case, the OA is dismissed. No order as to costs.

Chennayulu
(N. Sahu)
Member (A)

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)

Sk.